

# COMMITTEE OF PRIVILEGES

## TENTH REPORT

(SECOND LOK SABHA)

*(Laid on the Table on the 4th September, 1959)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***September, 1959***

***Price 12 nP.***

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## PERSONNEL OF THE COMMITTEE OF PRIVILEGES

1. Sardar Hukam Singh—*Chairman*.
  2. Shri Satya Narayan Sinha.
  3. Shri Asoke K. Sen.
  4. Dr. P. Subbarayan.
  5. Shrimati Jayaben Vajubhai Shah.
  6. Shri N. M. Wadiwa.
  7. Shri Sarangadhara Sinha.
  8. Shri Hirendra Nath Mukerjee.
  9. Shri Bimal Comar Ghose.
  10. Shri Shraddhakar Supakar.
  11. Thakor Shri Fatesinhji Ghodasar.
  12. Shri Nemi Chandra Kasliwal.
  13. Shri M. R. Masani.
  14. Shri C. D. Pande.
  15. Shri Shivram Rango Rane.
- } *Members*

### SECRETARIAT

Shri Avtar Singh Rikhy —*Deputy Secretary*.

# **TENTH REPORT OF THE COMMITTEE OF PRIVILEGES**

## **I. Introduction and Procedure**

I, the Chairman of the Committee of Privileges, submit this Report to the Speaker regarding the request of the Superintendent of Police, Special Police Establishment, Ministry of Home Affairs, for making available to him certain documents in the custody of the Lok Sabha Secretariat, in connection with the investigation of a case against one Acharya R. H. Dube, for allegedly forging the signatures of Shri Ganpati Ram, M.P.

The matter was referred to the Committee by the Speaker on the 19th August, 1959, under rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

2. The Committee held two sittings.

3. At the first sitting held on the 25th August, 1959, the Committee considered the matter and came to their conclusions.

4. At the second sitting held on the 31st August, 1959, the Committee deliberated on the draft report.

## **II. Facts of the Case**

5. The Superintendent of Police, Special Police Establishment, Ministry of Home Affairs, in a D.O. letter No. D/G/Crime/3/19/59/6316, dated the 12th August, 1959, addressed to the Lok Sabha Secretariat, has made the following request:—

“We are investigating a case against Acharya R. H. Dube, who is alleged to have got a suite of rooms allotted to himself in the Constitution House on the strength of a letter purported to have been addressed by Shri Ganpati Ram, M.P., to the Estate Officer. In course of investigation, it has transpired that a similar letter was addressed to the Chairman, Housing Committee of the Lok Sabha, on 9th May, 1959, and that the Chairman had entered into correspondence with Shri Ganpati Ram in this behalf.

As these letters are alleged to have been forged, a reference has to be made to the Government Examiner of Questioned Documents. I shall be grateful if you kindly make these letters available to us for this purpose.

I further request that some documents containing the admitted writings of Shri Ganpati Ram, M.P., may also kindly be made available to us."

In a subsequent D.O. letter No. D/G/Crime/3/19/59/6724, dated the 24th August, 1959, the Superintendent of Police has specified the following documents which are required by him:—

- (i) A letter<sup>1</sup> purported to have been addressed by Shri Ganpati Ram, M.P., to the Chairman, House Committee of the Lok Sabha, on the 9th May, 1959, regarding allotment of a suite of rooms in the Constitution House to Acharya R. H. Dube.
- (ii) Arrival and departure reports submitted by Shri Ganpati Ram, M.P.

### **III. Recommendations of the Committee**

6. The Committee in para. 10 of their First Report, adopted by the House on the 13th September, 1957, had recommended that:

"When a request is received during sessions for producing in a Court of Law a document connected with the proceedings of the House or Committees or which is in the custody of the Secretary of the House, the case may be referred by the Speaker to the Committee of Privileges. On a report from the Committee, a motion may be moved in the House by the Chairman or a member of the Committee to the effect that the House agrees with the report and further action should be taken in accordance with the decision of the House."

7. It is quite possible that the documents in question in the present case may have to be produced in a Court of Law. The Committee, therefore, recommend that the following documents may, with the permission of the House, be made available to the Superintendent of Police, Special Police Establishment, Ministry of Home Affairs:—

- (i) Letter<sup>1</sup> dated 9th May, 1959, purported to have been addressed by Shri Ganpati Ram, M.P., to the Chairman,

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<sup>1</sup>. Appendix (See page 3).

House Committee of the Lok Sabha, regarding allotment of a suite of rooms in the Constitution House to Acharya R. H. Dube.

- (ii) Two arrival and departure reports submitted by Shri Ganpati Ram, M.P.

NEW DELHI;

*The 31st August, 1959.*

HUKAM SINGH,

*Chairman,  
Committee of Privileges.*

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## **SPEAKER'S ORDERS**

### **Speaker's Orders on the Report of the Committee of Privileges**

The Report may be laid on the Table of the House.

(Sd.) M. ANANTHASAYANAM AYYANGAR,

1st September, 1959.

# MINUTES

## I

### First Sitting

*New Delhi, Tuesday, the 25th August, 1959*

The Committee met from 16-00 to 16-25 hours.

#### PRESENT

1. Sardar Hukam Singh—*Chairman*.

2. Shri Satya Narayan Sinha

3. Dr. P. Subbarayan

4. Shrimati Jayaben Vajubhai Shah

5. Thakor Shri Fatesinhji Ghodasar

6. Shri Nemi Chandra Kasliwal

*Members.*

#### SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary*.

2. The Committee considered the request of the Superintendent of Police, Special Police Establishment, Ministry of Home Affairs, for making available to him certain documents in the custody of the Lok Sabha Secretariat, in connection with the investigation of a case against one Acharya R. H. Dube, for allegedly forging the signatures of Shri Ganpati Ram, M.P.

3. The Committee decided to recommend that the following documents might be made available to the Superintendent of Police with the permission of the House:—

- (1) A letter dated 9th May, 1959, purported to have been addressed by Shri Ganpati Ram, M.P. to the Chairman, House Committee of the Lok Sabha, regarding allotment of a suite of rooms in the Constitution House to Acharya R. H. Dube.



(2) Two arrival and departure reports submitted by Shri Ganpati Ram, M.P.

4. The Committee decided to meet again at 16-00 hours on Monday, the 31st August, 1959, to consider the draft report.

*The Committee then adjourned.*

## II

### Second Sitting

*New Delhi, Monday, the 31st August, 1959*

The Committee met from 16-00 to 16-10 hours.

#### PRESENT

1. Sardar Hukam Singh—*Chairman*.

2. Dr. P. Subbarayan

3. Shrimati Jayaben Vajubhai Shah

4. Shri N. M. Wadiwa

5. Shri Shraddhakar Supakar

6. Shri Nemi Chandra Kasliwal

7. Shri C. D. Pande

8. Shri Shivram Rango Rane

} *Members.*

#### SECRETARIAT

Shri Avtar Singh Rikhy—*Deputy Secretary*.

2. The Committee deliberated upon the draft report and adopted it.

3. The Committee authorised the Chairman to present the report on their behalf to the Speaker and to recommend that it may be laid on the Table of the House.

*The Committee then adjourned sine die.*

## APPENDIX

(See paras. 5 and 7 of Report)

GANPATI RAM,  
MEMBER  
OF THE LOK SABHA.

1, North Avenue,  
New Delhi.  
Phone 34397.  
9th May, 1959.

To

The Chairman,  
Housing Committee of Lok Sabha,  
Parliament House,  
New Delhi.

Sir,

In reply to my letter, dated 22nd April, 1959 to the Estate Officer, for allotment of one room in the Constitution House to my Private Secretary Acharya R. H. Dube, I received a communication from the said officer [No. 19-E.O.VIII(A)/65], dated 30th April, 1959 allotting accommodation duly for a period of one week from 3rd May, 1959 to 10th May, 1959. Noting that perhaps due to some oversight on the part of the officials, accommodation was reserved only for a week, I telephonically contacted the Estate Officer inviting his attention to this discrepancy. But I have been informed that he is empowered to reserve accommodation only for a week and the Chairman of the Housing Committee must be addressed for any extension of the period of stay or for permanent accommodation. Hence this letter to you.

I may further tell you that Acharya Dube besides being my Personal Secretary has to discharge many other duties connected with the Indian National Trade Union Congress as its Hon. Adviser. Acharya Dube has already taken possession of the room in the

Constitution House in compliance with the said communication of the Estate Officer and I shall be much obliged to you if you could provide permanent accommodation to him. His services are indispensable to me. Kindly do the needful.

Thanking you,

Yours faithfully,  
(Sd.) GANPATI RAM.

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